

পঞ্জীভুক্ত নম্বৰ ক - ১২

Registered No. A-12

অসম



ৰাজপত্ৰ

# THE ASSAM GAZETTE

অসাধাৰণ

## EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

### PUBLISHED BY AUTHORITY

নং ৭ দিশপুৰ, বৃহস্পতিবাৰ, ২৪ জানুৱাৰী ১৯৯৩, ৪ মাঘ, ১৯১৪ (শক)  
No.7 Dispur, Thursday, 28th Jan., 1993, 8th Magha 1914 (S.E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

-----  
NOTIFICATION

The 22nd January, 1993

No. LGL. 162/92/32.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.



ASSAM ACT NO. XIV OF 1992,  
(Received the assent of the Governor on 21st January, 1993)

THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 1992.

AN  
ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

**Preamble.** Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, (Assam Act I of 1973) hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-Third Year of the Republic of India as follows, namely : --

**Short title, extent and commencement.** 1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 1992.  
(2) It shall have the like extent as the principal Act.  
(3) It shall be deemed to have come into force on the Twenty sixth day of October, 1992.

**Amendment of section 425 of Assam Act of 1973.** 2. In the principal Act, in section 425, for the words "ten years" appearing at the end of the second proviso to sub-section (1), the words "eleven years" shall be substituted.

3. (1) The Guwahati Municipal Corporation (Amendment) Ordinance, 1992 is hereby repealed. No. VI of 1992

**Repeal and Savings.** (2) Notwithstanding such repeal, any order passed, notification issued, anything done or action taken under the ordinance now repealed, shall deemed to have been passed, issued, done or taken under the corresponding provision of the principal Act as amended by this Act.

K. LASKAR,  
Secretary to the Government of Assam,  
Legislative Department.